

HIGH COURT OF MANIPUR AT IMPHAL

NOTIFICATION/ADVISORY 14th March 2020

HCM/1/96/Bench : In view of the outbreak of Corona virus (COVID19) and health advisory issued by the Government of India and Government of Manipur and as a measure to prevent pandemic outbreak as done in Hon'ble Supreme Court and other High Courts, the Hon'ble Chief Justice is pleased to issue the following ADVISORY for the High Court of Manipur and its District Courts.

(I) HIGH COURT:

1. During the period from 16-20 March, 2020 only urgent matters will be taken up in the High Court of Manipur.
2. Court Masters will give dates for other matters and the next dates shall be uploaded in the court website for convenience of the lawyers and litigants.
3. On 16.03.2020 at 2.00 pm, Division Bench comprising of Hon'ble Mr. Justice L.S. Jamir and Hon'ble Mr. Justice M. V. Muralidaran will take up matters originally listed before Division Bench consisting of Hon'ble Mr. Justice L.S. Jamir and Hon'ble Mr. Justice Kh. Nobin Singh.

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4. The matters listed on 16.03.2020 before single Bench of Hon'ble Mr. Justice Kh. Nobin Singh will be taken up by Hon'ble Mr. Justice L.S. Jamir after first list is over.
5. On 16.03.2020 at 10.30 am, Hon'ble Mr. Justice L.S. Jamir and Hon'ble Mr. Justice M. V. Muralidaran will take up single Bench cases.
6. On 17.03.2020, Division Bench will comprise of Hon'ble Mr. Justice L.S. Jamir and Hon'ble Mr. Justice M. V. Muralidaran.
7. Urgent mentioning shall be made before Senior Judge.

(II) DISTRICT COURTS:

8. For the period from 16-21 March, 2020 in the District Courts of Manipur only urgent matters will be taken up.
9. Dates will be given for other matters. Bench Clerks/concerned Assistants shall upload next dates for the convenience of the lawyers and litigants.
10. For criminal cases, First/Police Remand will be done as per normal procedure.
11. Remand from Judicial Custody will be done via video conferencing from jails. However, special arrangements for judicial remand in respect of outlying Courts shall be made by the concerned Sessions Judges.

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(III) COMMON FOR HIGH COURT & DISTRICT COURTS:

12. Parties/Litigants need not come to courts unless it is essential and necessary.
13. Personal appearance of parties or their representatives is dispensed with unless specifically directed by the Hon'ble Courts.
14. No adverse order or default order shall be passed where parties/litigants or their representatives are absent.
15. Further ADVISORY will be issued in this regard for the High Court of Manipur and its District Courts based on the inputs from the Government and as per directions of the Hon'ble Chief Justice.

By Order etc.

W. Tonen Meitei 14.3.2020

W. Tonen Meitei

Registrar (Judl)

Copy to:

1. Registrar (Vig.)/(Admn.), High Court of Manipur.
2. All District Judges/Family Courts/Spl. Courts/FTCS for information to Courts under their jurisdiction.
3. Secretary (Law), Government of Manipur.
4. President, High Court Bar Association, Manipur.
5. President, All Manipur Bar Association.

6. Government Advocate, High Court of Manipur.
7. Public Prosecutor, Manipur.
8. Pr. Secretary to Hon'ble Chief Justice.
9. PS to Hon'ble Justice L. S. Jamir.
10. PS to Hon'ble Justice Kh. Nobin Singh.
11. PS to Hon'ble Justice M. V. Muralidaran.
12. PS to Advocate General, Manipur.
13. PS to Registrar General.
13. All Superintendents, High Court of Manipur.
14. All Court Masters
15. Guard file.

N. P. Jaren M. J. 14.3.2020
Registrar (Judl)